

CCPA 36/12
[OA 436/05]
Dated 24.02.2012

Learned counsel for the applicant is present. The defects as pointed out by the office has not yet been removed. The applicant is directed to remove the defects as pointed out by the office within two weeks from today failing which the case is to be treated as dismissed without reference to the Bench. If the defects are removed within time, the office is directed to place the case under appropriate heading.

Banerjee
[Bidisha Banerjee]M[J]

mps.

Naresh 44—
[Naresh Gupta]M[A]

(W.M.A)
13/3/12